



DOCUMENT INFORMATION

FILE NAME : Ch\_VI\_13

VOLUME : VOL-1

CHAPTER : Chapter VI. Narcotic Drugs and Psychotropic Substances

TITLE : 6.13 Protocol Bringing under International Control Drugs Outside the Scope of the Convention of 13 July 1931 for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, as amended by the Protocol signed at Lake Success, New York, on 11 December 1946 Paris, 19 November 1948







# PROTOCOL

BRINGING UNDER INTERNATIONAL CONTROL  
DRUGS OUTSIDE THE SCOPE OF THE CONVENTION  
OF 13 JULY 1931  
FOR LIMITING THE MANUFACTURE  
AND REGULATING THE DISTRIBUTION OF NARCOTIC DRUGS,  
AS AMENDED BY THE PROTOCOL  
SIGNED AT LAKE SUCCESS ON 11 DECEMBER 1946



UNITED NATIONS  
1948



PROTOCOL BRINGING UNDER INTERNATIONAL CONTROL DRUGS OUTSIDE THE SCOPE OF THE CONVENTION OF 13 JULY 1931 FOR LIMITING THE MANUFACTURE AND REGULATING THE DISTRIBUTION OF NARCOTIC DRUGS, AS AMENDED BY THE PROTOCOL SIGNED AT LAKE SUCCESS ON 11 DECEMBER 1946

PREAMBLE

The States Parties to the present Protocol,

CONSIDERING that the progress of modern pharmacology and chemistry has resulted in the discovery of drugs, particularly synthetic drugs, capable of producing addiction, but not covered by the Convention of 13 July 1931 for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, as amended by the Protocol signed at Lake Success on 11 December 1946,

DESIRING to supplement the provisions of that Convention and to place these drugs, including their preparations and compounds containing these drugs, under control in order to limit by international agreement their manufacture to the world's legitimate requirements for medical and scientific purposes and to regulate their distribution,

REALIZING the importance of the universal application of this international agreement and of its earliest possible entry into force,

HAVE RESOLVED to conclude a Protocol for that purpose and have agreed upon the following provisions:

CHAPTER I. CONTROL

ARTICLE 1

1. Any State Party to the present Protocol which considers that a drug which is or may be used for medical or scientific purposes and to which the Convention of 13 July 1931 does not apply, is liable to the same kind of abuse and productive of the same kind of harmful effects as the drugs specified in article 1, paragraph 2, of the said Convention, shall send a notification to that effect, with all material information in its possession, to the Secretary-General of the United

Nations, who shall transmit it immediately to the other States Parties to the present Protocol, to the Commission on Narcotic Drugs of the Economic and Social Council and to the World Health Organization.

2. If the World Health Organisation finds that the drug in question is capable of producing addiction or of conversion into a product capable of producing addiction, this Organization shall decide whether the drug shall fall:

- (a) Under the regime laid down in the 1931 Convention for the drugs specified in article 1, paragraph 2, group I, of that Convention; or
- (b) Under the regime laid down in the 1931 Convention for the drugs specified in article 1, paragraph 2, group II, of that Convention.

3. Any decision or finding in accordance with the preceding paragraph shall be notified without delay to the Secretary-General of the United Nations, who shall transmit it immediately to all States Members of the United Nations, to non-member States Parties to this Protocol, to the Commission on Narcotic Drugs and the Permanent Central Board.

4. Upon receipt of the communications from the Secretary-General of the United Nations notifying a decision under paragraph 2 (a) or (b) above, the States Parties to this Protocol shall apply to the drug in question the appropriate regime laid down by the 1931 Convention.

ARTICLE 2

The Commission on Narcotic Drugs, upon receipt of the notification from the Secretary-General of the United Nations in accordance with

paragraph 1 of article 1 of this Protocol, shall consider as soon as possible whether the measures applicable to drugs specified in article 1, paragraph 2, group I, of the 1931 Convention should provisionally apply to the drug in question, pending receipt of the decision or finding of the World Health Organization. If the Commission on Narcotic Drugs decides that such measures should provisionally apply, this decision shall be communicated without delay by the Secretary-General of the United Nations to the States Parties to this Protocol, the World Health Organization and the Permanent Central Board. The said measures shall thereupon be applied provisionally to the drug in question.

#### ARTICLE 3

Any decision or finding taken under article 1 or article 2 of this Protocol may be revised in the light of further experience, in accordance with the procedure provided in this chapter.

### CHAPTER II. GENERAL PROVISIONS

#### ARTICLE 4

The present Protocol does not apply to raw opium, medicinal opium, coca leaf or Indian hemp as defined in article 1 of the International Convention relating to Dangerous Drugs signed at Geneva on 19 February 1925, or to prepared opium as defined in chapter II of the International Opium Convention signed at The Hague on 23 January 1912.

#### ARTICLE 5

1. The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be open for signature or acceptance on behalf of any Member of the United Nations and also of any non-member State to which an invitation has been addressed by the Economic and Social Council.

2. Any such State may:

- (a) Sign without reservation as to acceptance;

(b) Sign subject to acceptance and subsequently accept; or

(c) Accept.

Acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

#### ARTICLE 6

The present Protocol shall come into force upon the expiration of thirty days following the day on which twenty-five or more States have signed it without reservation, or accepted it in accordance with article 5, provided that such States shall include five of the following: China, Czechoslovakia, France, Netherlands, Poland, Switzerland, Turkey, United Kingdom, Union of Soviet Socialist Republics, United States of America, Yugoslavia.

#### ARTICLE 7

A State which has signed without reservation as to acceptance, or accepted pursuant to article 5, shall become a Party to this Protocol upon its entry into force or upon the expiration of thirty days following the date of such signature or acceptance, if executed after its entry into force.

#### ARTICLE 8

Any State may, at the time of signature or the deposit of its formal instrument of acceptance or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that the present Protocol shall extend to all or any of the territories for which it has international responsibility, and this Protocol shall extend to the territory or territories named in the notification as from the thirtieth day after the date of receipt of this notification by the Secretary-General of the United Nations.

#### ARTICLE 9

After the expiration of five years from the date of the coming into force of the present Protocol, any State Party to the present Protocol may, on its



own behalf or on behalf of any of the territories for which it has international responsibility, denounce this Protocol by an instrument in writing deposited with the Secretary-General of the United Nations.

The denunciation, if received by the Secretary-General on or before the first day of July in any year, shall take effect on the first day of January in the succeeding year, and, if received after the first day of July, shall take effect as if it had been received on or before the first day of July in the succeeding year.

#### ARTICLE 10

The Secretary-General of the United Nations shall notify all Members of the United Nations and non-member States referred to in articles 5 and 6 of all signatures and acceptances received in accordance with these articles, and of all notifications received in accordance with articles 8 and 9.

#### ARTICLE 11

In accordance with Article 102 of the Charter of the United Nations, the present Protocol shall be registered by the Secretary-General of the United Nations on the date of its coming into force.

IN FAITH WHEREOF the undersigned, duly authorized, have signed the present Protocol on behalf of their respective Governments.

DONE at Paris this nineteenth day of November one thousand nine hundred and forty-eight, in a single copy, which shall remain deposited in the archives of the United Nations, and certified true copies of which shall be delivered to all the Members of the United Nations and to the non-member States referred to in articles 5 and 6.



# PROTOCOLE

PLACANT SOUS CONTROLE INTERNATIONAL  
CERTAINES DROGUES NON VISEES  
PAR LA CONVENTION DU 13 JUILLET 1931  
POUR LIMITER LA FABRICATION ET REGLEMENTER  
LA DISTRIBUTION DES STUPEFIANTS,  
AMENDEE PAR LE PROTOCOLE  
SIGNE A LAKE SUCCESS LE 11 DECEMBRE 1946



NATIONS UNIES  
1948



**PROTOCOLE PLAÇANT SOUS CONTROLE INTERNATIONAL CERTAINES  
DROGUES NON VISEES PAR LA CONVENTION DU 13 JUILLET 1931 POUR  
LIMITER LA FABRICATION ET REGLEMENTER LA DISTRIBUTION DES STUPE-  
FIANTS, AMENDEE PAR LE PROTOCOLE SIGNE A LAKE SUCCESS LE  
11 DECEMBRE 1946**

**PRÉAMBULE**

Les Etats parties au présent Protocole,

CONSIDÉRANT que les progrès réalisés par la chimie et la pharmacologie modernes ont amené la découverte de drogues, notamment de drogues synthétiques, susceptibles d'engendrer la toxicomanie, mais non visées par la Convention du 13 juillet 1931 pour limiter la fabrication et réglementer la distribution des stupéfiants, amendée par le Protocole signé à Lake Success le 11 décembre 1946,

DÉSIRANT compléter les dispositions de cette Convention et placer sous contrôle tant ces drogues que les préparations qui en sont faites et les mélanges qui en contiennent, de façon à limiter par voie d'accord international leur fabrication aux besoins légitimes du monde pour les usages médicaux et scientifiques et réglementer leur distribution,

CONVAINCUS de l'importance qu'il y a à ce que cet accord international soit universellement appliqué et entre en vigueur le plus tôt possible,

ONT DÉCIDÉ d'établir un Protocole à cet effet et sont convenus des dispositions suivantes:

**CHAPITRE I. CONTROLE**

**ARTICLE PREMIER**

1. Tout Etat partie au présent Protocole, qui considère qu'une drogue utilisée ou pouvant être utilisée pour des besoins médicaux ou scientifiques, et à laquelle la Convention du 13 juillet 1931 ne s'applique pas, est susceptible de provoquer des abus du même genre et de produire des effets de nature aussi nuisibles que les drogues

spécifiées à l'article premier, paragraphe 2, de ladite Convention, en avisera le Secrétaire général de l'Organisation des Nations Unies, en lui transmettant tous les renseignements documentaires dont il dispose; le Secrétaire général communiquera immédiatement cette notification et les renseignements transmis aux autres Etats parties au présent Protocole, ainsi qu'à la Commission des stupéfiants du Conseil économique et social et à l'Organisation mondiale de la santé.

2. Si l'Organisation mondiale de la santé constate que la drogue en question est susceptible d'engendrer la toxicomanie ou d'être transformée en un produit susceptible d'engendrer la toxicomanie, elle indiquera si l'on doit appliquer à cette drogue:

- a) Le régime établi par la Convention de 1931 pour les drogues spécifiées à l'article premier, paragraphe 2, groupe I, de cette Convention; ou
- b) Le régime établi par la Convention de 1931 pour les drogues spécifiées à l'article premier, paragraphe 2, groupe II, de cette Convention.

3. Toutes conclusions ou autres décisions prises conformément au paragraphe précédent seront portées sans délai à la connaissance du Secrétaire général de l'Organisation des Nations Unies, qui les communiquera immédiatement à tous les Etats Membres de l'Organisation des Nations Unies et aux Etats non membres parties à ce Protocole, ainsi qu'à la Commission des stupéfiants et au Comité central permanent.

4. Dès réception de la communication du Secrétaire général de l'Organisation des Nations Unies notifiant une décision prise en vertu du paragraphe 2, alinéas a) ou b) ci-dessus, les Etats

parties à ce Protocole appliqueront à la drogue en question le régime approprié établi par la Convention de 1931.

#### ARTICLE 2

La Commission des stupéfiants, à réception de la notification du Secrétaire général de l'Organisation des Nations Unies, communiquée en vertu du paragraphe 1 de l'article premier du présent Protocole, examinera aussitôt que possible si les mesures applicables aux drogues comprises dans l'article premier, paragraphe 2, groupe I, de la Convention de 1931 doivent s'appliquer provisoirement à la drogue en question, en attendant la réception des conclusions de l'Organisation mondiale de la santé sur ladite drogue. Si la Commission des stupéfiants décide que de telles mesures doivent être appliquées provisoirement, cette décision sera communiquée sans délai par le Secrétaire général de l'Organisation des Nations Unies aux Etats parties au présent Protocole, à l'Organisation mondiale de la santé et au Comité central permanent. Lesdites mesures seront alors appliquées provisoirement à la drogue en question.

#### ARTICLE 3

Les conclusions et décisions prises en vertu de l'article premier ou de l'article 2 du présent Protocole peuvent être modifiées compte tenu de l'expérience acquise et conformément à la procédure établie dans le présent chapitre.

### CHAPITRE II. DISPOSITIONS GÉNÉRALES

#### ARTICLE 4

Le présent Protocole n'est pas applicable à l'opium brut, à l'opium médicinal, à la feuille de coca ou au chanvier indien, tels qu'ils sont définis à l'article premier de la Convention internationale concernant les drogues nuisibles, signée à Genève le 19 février 1925, non plus qu'à l'opium préparé, tel qu'il est défini au chapitre II de la Convention internationale de l'opium signée à La Haye le 23 janvier 1912.

#### ARTICLE 5

1. Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également foi, restera ouvert à la signature ou à l'acceptation de tous les Membres des Nations Unies et de tous les Etats non membres auxquels une invitation aura été adressée à cet effet par le Conseil économique et social.

2. Chacun des Etats pourra:

- a) Signer sans réserve concernant l'acceptation;
- b) Signer sous réserve d'acceptation et accepter ultérieurement; ou
- c) Accepter.

L'acceptation sera effective du fait qu'un instrument d'acceptation aura été déposé entre les mains du Secrétaire général de l'Organisation des Nations Unies.

#### ARTICLE 6

Le présent Protocole entrera en vigueur après l'expiration d'un délai de trente jours à compter du jour où il aura été signé sans réserve ou accepté comme il est prévu à l'article 5 par un minimum de vingt-cinq Etats comprenant cinq des Etats suivants: Chine, Etats-Unis d'Amérique, France, Pays-Bas, Pologne, Royaume-Uni, Suisse, Tchécoslovaquie, Turquie, Union des Républiques socialistes soviétiques, Yougoslavie.

#### ARTICLE 7

Tout Etat qui aura signé sans réserve concernant l'acceptation, ou qui l'aura accepté comme il est prévu à l'article 5, sera considéré comme partie à ce Protocole dès son entrée en vigueur ou à l'expiration des trente jours suivant la date de cette signature ou de cette acceptation à condition que le Protocole soit alors entré en vigueur.

#### ARTICLE 8

Tout Etat, lors de la signature ou du dépôt de son instrument formel d'acceptation, ou à n'importe quelle date ultérieure, peut déclarer, par

une notification adressée au Secrétaire général de l'Organisation des Nations Unies, que le champ d'application du présent Protocole s'étend à tout ou partie de territoires qu'il représente sur le plan international, et le présent Protocole s'appliquera au territoire ou aux territoires mentionnés dans la notification à dater du trentième jour après réception de cette notification par le Secrétaire général de l'Organisation des Nations Unies.

#### ARTICLE 9

A l'expiration d'un délai de cinq ans à partir de l'entrée en vigueur du présent Protocole, tout Etat partie au présent Protocole peut, en son propre nom, ou au nom de tel ou tels des territoires qu'il représente sur le plan international, dénoncer ce Protocole par un instrument écrit déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Cette dénonciation, si elle est reçue par le Secrétaire général le 1er juillet d'une année quelconque ou antérieurement à cette date, prendra effet le 1er janvier de l'année suivante, et, si elle est reçue après le 1er juillet, elle prendra effet comme si elle avait été reçue le 1er juillet de l'année suivante ou antérieurement à cette date.

#### ARTICLE 10

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Membres des Nations Unies et aux Etats non membres mentionnés aux articles 5 et 6 toutes les signatures et acceptations reçues aux termes de ces articles et il les avisera de toutes les notifications reçues aux termes des articles 8 et 9.

#### ARTICLE 11

Conformément à l'Article 102 de la Charte des Nations Unies, le présent Protocole sera enregistré par le Secrétaire général de l'Organisation des Nations Unies à la date de son entrée en vigueur.

EN FOI DE QUOI, les soussignés, dûment autorisés, ont signé le présent Protocole au nom de leurs Gouvernements respectifs.

FAIT à Paris, le 19 novembre mil neuf cent quarante-huit, en un seul exemplaire qui sera déposé dans les archives de l'Organisation des Nations Unies et dont les copies certifiées conformes seront remises à tous les Etats Membres des Nations Unies et aux Etats non membres mentionnés aux articles 5 et 6.





一九三一年七月十三日爲限制麻醉品製造及管制  
麻醉品運銷所訂公約經於一九四六年十二月十一日  
在成功國簽訂議定書加以修正後所未包括  
之

麻 醉 品 國 際 管 制  
議 定 書



聯 合 國  
公 曆 一 九 四 八 年



一九三一年七月十三日爲限制麻醉品製造及管制  
麻醉品運銷所訂公約經於一九四六年十二月十一日  
在成功開新訂議定書加以修正後所未包括之

## 麻醉品國際管制議定書

### 弁言

本議定書當事國。

鑒於現代藥物學及化學之進步，近復發明藥品多種，殊有或成癮之效，其中尤以合成藥品爲然；關於此類藥品之管制，一九三一年七月十三日訂立（一九四六年十二月十一日在成功開新訂議定書修正）之限制麻醉品製造及管制麻醉品運銷之國際公約並未有所規定。

茲茲欲補充該公約之規定，並對上述藥品運銷其配製材料及含有該項藥品之化合物一併加以管制，以便各國協定限制其製造，使其產量僅足供全世界醫藥及科學之合法需求，並管制其分配。

深願將該國際協定普遍適用於全世界各地並促使其於可能最早日期發生效力一事至關重要。

爲此目的，爰決議訂立本議定書，並議定下列各條款：

## 第一章 管制

### 第一條

一、本議定書當事國於認爲不在一九三一年七月十三日公約適用範圍內之某一藥品係爲或得爲醫學上或科學上之目的使用，而此藥品亦可供作與上述公約第一條第二項所述藥品相同之用途，且可產生同一不良影響時，應於其所獲知之一切重要消息通知總書長，俾其立即轉知本議定書其他當事國。經濟暨社會理事會麻醉品委員會及世界衛生組織。

二、世界衛生組織如發現該項藥品能致成癮癖，或經改製爲可以產生同樣效果之另一藥品時，該組織應決定此種藥品究適用下列何項規定：

(甲) 一九三一年公約第一條第二項第一組藥品所適用之規定，或

(乙) 該公約第一條第二項第二組藥品所適用之規定。

三、世界衛生組織應遵照依前項規定所爲之任何決定或研究結果通知總書長，由其立即轉知聯合國所有會員國。非聯合國會員國而爲本議定書當事國之國家，麻醉品委員會及中央常設鴉片委員會。

四、本議定書各當事國應於接獲聯合國總書長通知依上述第二項(甲)或(乙)款所爲之決定後，對該項藥品適用一九三一年公約中之有關規定。

### 第二條

麻醉品委員會於接獲聯合國總書長通知本議定書第一條第一項所發之通知後，應迅速考慮：在世界衛生組織之議決或研究結果未定以前，對於該項藥品是否應暫時適用一九三一年公約第一條第二項第一組各項藥品所適用之辦法。麻醉品委員會應決定應暫時適用此種辦法，或由聯合國總書長立即將此項決定轉知本議定書各當事國。世界衛生組織及中央常設鴉片委員會。對於該項藥品，應即暫時適用此種辦法。

### 第三條

依本議定書第一條或第二條所爲之決定或研究結果，得參照將來經驗，並依照本章所規定之程序，予以修正。

## 第二章 一般條款

### 第四條

對於一九二五年二月十九日在日內瓦簽訂之公約第一條所明定之生鴉片、藥料鴉片、古加葉、印度大麻，或一九二二年一月二十三日在海牙簽訂之國際禁煙公約第二章所明定之熟鴉片，不適用本議定書之規定。

## 第五條

一、本議定書之中文、英文、法文、俄文及西文各本同一作準，均由聯合國任何會員國或經濟暨社會理事會所兼辦之非聯合國會員國之國家各派代表簽署或接受之。

二、各該國得為：

(甲) 無條件接受之簽署；

(乙) 須經接受手續始生效力之簽署；或

(丙) 接受。

接受須以正式文書送交聯合國秘書長。

## 第六條

本議定書自二十五個以上之國家無條件簽署或依第五條規定而為接受之日起三十日後發生效力。但此等國家須有下列任何五國在內：中國、捷克斯拉夫、法蘭西、荷蘭、波蘭、瑞士、土耳其、蘇維埃社會主義共和國聯邦、英國王國、奧利聖合衆國、南斯拉夫。

## 第七條

無條件簽署接受或依第五條之規定接受本議定書之國家，於本議定書發生效力後為本議定書當事國；於本議定書發生效力後始行簽署或接受者，於其簽署或接受之日起三十日後，為本議定書當事國。

## 第八條

任何國家得於簽署本議定書或交存正式接受書時，或嗣後隨時以通知書送交聯合國秘書長宣佈本議定書對於由其負責辦理外交

事務之所有領土或任何一領土，亦適用之；本議定書於聯合國秘書長收到此項通知書三十日後，適用於該通知書所稱之領土。

## 第九條

本議定書發生效力五年後，當事國得為其本國或為由其負責辦理外交事務之任何領土，以正式文書送交聯合國秘書長聲明廢止本議定書。

秘書長在任何一年內，如於七月一日或該日以前接到此項廢止之通知，則廢止應於次年一月一日生效；如於該年七月一日以後接到此項通知，則其生效日期與次年七月一日或該日以前接到通知者同。

## 第十條

聯合國秘書長應將依照第五條及第六條之規定所收到之一切簽署及接受與依照第八條及第九條之規定所收到之一切通知轉知聯合國所有會員國及第五條與第六條所稱之非聯合國會員國之國家。

## 第十一條

依照聯合國憲章第一百零二條之規定，本議定書應於發生效力之日由聯合國秘書長予以登記。

為此，下列代表各受其本國政府所授全權，簽字於本議定書，以昭信守。

公曆一九四八年十一月十九日簽訂於巴黎。本議定書正本一份留存聯合國檔案，另將正式副本分送聯合國所有會員國及第五條與第六條所稱非聯合國會員國之國家。

# ПРОТОКОЛ

РАСПРОСТРАНЯЮЩИЙ МЕЖДУНАРОДНЫЙ КОНТРОЛЬ  
НА ЛЕКАРСТВЕННЫЕ ВЕЩЕСТВА, НЕ ПОДПАДАЮЩИЕ  
ПОД ДЕЙСТВИЕ КОНВЕНЦИИ ОТ 13 ИЮЛЯ 1931 ГОДА  
ОБ ОГРАНИЧЕНИИ ПРОИЗВОДСТВА  
И РЕГУЛИРОВАНИИ РАСПРЕДЕЛЕНИЯ НАРКОТИЧЕСКИХ СРЕДСТВ,  
С ИЗМЕНЕНИЯМИ, ВНЕСЕННЫМИ В НЕГО ПРОТОКОЛОМ,  
ПОДПИСАННЫМ В ЛЕЙК СОНСЕС 11 ДЕКАБРЯ 1946 ГОДА



ОБЪЕДИНЕННЫЕ НАЦИИ

1948



**ПРОТОКОЛ, РАСПРОСТРАНЯЮЩИЙ МЕЖДУНАРОДНЫЙ КОНТРОЛЬ НА ЛЕКАРСТВЕННЫЕ ВЕЩЕСТВА, НЕ ПОПАДАЮЩИЕ ПОД ДЕЙСТВИЕ КОНВЕНЦИИ ОТ 13 ИЮЛЯ 1953 ГОДА ОБ ОГРАНИЧЕНИИ ПРОИЗВОДСТВА И РЕГУЛИРОВАНИИ РАСПРЕДЕЛЕНИЯ НАРКОТИЧЕСКИХ СРЕДСТВ, С ИЗМЕНЕНИЯМИ, ВНЕСЕННЫМИ В НЕГО ПРОТОКОЛОМ, ПОДПИСАННЫМ В ЛЕЙК СОКЕС 11 ДЕКАБРЯ 1946 ГОДА**

**ПРЕАМБУЛА**

Государства, участвующие в настоящем Протоколе,

**ПРИНИМАЯ ВО ВНИМАНИЕ**, что успехи современной фармакологии и химии привели к открытию новых лекарственных веществ, особенно синтетических лекарственных веществ, способных вызывать наркоманию, но не поддающихся под действие Конвенции от 13 июля 1953 г. об ограничении производства и регулировании распределения наркотических средств, с изменениями, внесенными в нее Протоколом, подписанным в Лейк Сокус 11 декабря 1946 года,

**ЖЕЛАЯ** дополнить положения этой Конвенции и установить контроль над указанными лекарственными веществами, включая препараты в смеси, содержащие эти лекарственные вещества, в целях ограничения, путем международного соглашения, их производства пределами законных мировых нужд для медицинских и научных целей, и регулировать распределение этих лекарственных веществ,

**ПОНИМАЯ** важность применения во всем мире этого международного соглашения и осуществление его в силу в возможно короткий срок,

**РЕШИЛИ** подписать соответствующий Протокол и договорились о следующем:

**ГЛАВА I — КОНТРОЛЬ**

**СТАТЬЯ 1**

1. Любое государство, участвующее в настоящем Протоколе, считаете, что лекарственное вещество, которое используется или может быть использовано для медицинских и научных целей и на которое не распространяется действие Конвенции от 13 июля 1953 г., может вызывать те же злоупотребления и иметь те же вредные свойства, как и лекарственные вещества, перечисленные в пункте 2 статьи 1 указанной Конвенции, посылает соответствующее уведомление, со всем выходящимся в его распоряжении фактическим материалом, Генеральному Секретарю Организации Объединенных Наций, который немедленно препровождает его другим государствам-участникам настоящего Протокола. Комиссия по наркотическим средствам при Экономическом и Социальном Совете и Всемирной организации здравоохранения.

2. В случае если Всемирная организация здравоохранения приходит к заключению, что соответствующее лекарственное вещество способно вызывать наркоманию или может быть переработано в продукт, способный вызывать наркоманию, указанные организация решает, подпадает ли данное лекарственное вещество:

а) под режим, установленный Конвенцией 1953 г. для лекарственных веществ, указанных в пункте 2 статьи 1 (группа I) этой Конвенции, или

б) под режим, установленный Конвенцией 1953 г. для лекарственных веществ, указанных в пункте 2 статьи 1 (группа II) этой Конвенции.

3. В соответствии с предшествующим пунктом, все решения и заключения немедленно сообщаются Генеральному Секретарю Организации Объединенных Наций, который тут же во уведомляет их всем государствам-членам Организации Объединенных Наций, государствам, не состоящим членами Организации и подписавшим настоящий Протокол, Комиссии по наркотическим средствам и Постоянному центральному комитету по опиуму.

4. По получении от Генерального Секретаря Организации Объединенных Наций сообщений, уведомляющих о решении, принятом на основании вышеприведенного пункта 2а и 2б, государства-участники этого Протокола применяют к данному лекарственному веществу соответствующий режим, установленный Конвенцией 1953 года.

**СТАТЬЯ 2**

По получении от Генерального Секретаря Организации Объединенных Наций согласно пункту 1 статьи 1 настоящего Протокола уведомления, Комиссия по наркотическим сред-

стам рассматривает без промедления вопрос о том, следует ли применять в данном лекарственном веществе, на временном основании, меры, применимые к лекарственным веществам, указанным в пункте 2 статьи 1 (Группа 1) Конвенции 1931 г., — ввиду до получения от Всемирной организации здравоохранения ее решения или заключения. В случае если Комитет по наркотическим средствам решит, что указанные меры должны применяться на временном основании, это ее решение немедленно сообщается Генеральным Секретарем Организации Объединенных Наций государственно-участникам настоящего Протокола, Всемирной организации здравоохранения и Постоянному центральному комитету по опиуму, после чего указанные меры применяются к данному лекарственному веществу на временном основании.

#### СТАТЬЯ 3

Любое решение или заключение, внесенное на основании статьи 1 или статьи 2 настоящего Протокола, может быть пересмотрено в свете дальнейшего опыта в соответствии с процедурой, предусмотренной в настоящей главе.

### ГЛАВА II — ОБЩИЕ ПОЛОЖЕНИЯ

#### СТАТЬЯ 4

Настоящий Протокол не применяется в отношении необработанного опиума, опиума для медицинских целей, листьев кока и индийской конопли, как это определяется в статье 1 Международной конвенции о сырьевых веществах, подписанной в Женеве 19 февраля 1925 г., или в отношении обработанного опиума, как это определяется в главе II Международной конвенции по опиуму, подписанной в Гааге 23 января 1912 года.

#### СТАТЬЯ 5

1. Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, будет открыт для подписания или принятия его любым государством-членом Организации Объединенных Наций, а также любым государством, не состоящим членом Организации, получившим приглашение от Экономического и Социального Совета.

2. Любое государство может

а) подписать Протокол без оговорок относительно его принятия;

б) подписать Протокол под условием его принятия в дальнейшем принять его; или

в) принять Протокол.

Принятие производится путем сдачи на хранение официального акта Генеральному Секретарю Организации Объединенных Наций.

#### СТАТЬЯ 6

Настоящий Протокол вступает в силу по истечении тридцати дней со дня подписания его без оговорок или принятия его, в соответствии со статьей 5, двадцатью пятью или более государствами, при условии что в числе этих государств будут пять из следующих: Китай, Нидерланды, Польша, Соединенное Королевство, Соединенные Штаты Америки, Союз Советских Социалистических Республик, Турция, Франция, Чехословакия, Швейцария и Югославия.

#### СТАТЬЯ 7

Государство, подписавшее Протокол без оговорок относительно его принятия или принявшее его на основании статьи 5, становится участником Протокола по его вступлению в силу или по истечении тридцати дней со дня подписания или принятия Протокола, если таковое производится после его вступления в силу.

#### СТАТЬЯ 8

При подписании Протокола, или после на хранение официального акта о его принятии, или в любой момент после этого, любое государство может заявить путем присылки Генеральному Секретарю Организации Объединенных Наций соответствующего уведомления, что настоящий Протокол распространяется на все территории, или любые из территорий, за которые оно несет международную ответственность, и в таком случае настоящий Протокол распространяется на указанную уведомлении территорию или территории, начиная с тридцатого дня со дня получения этого уведомления Генеральным Секретарем Организации Объединенных Наций.

#### СТАТЬЯ 9

По истечении пяти лет со дня вступления в силу настоящего Протокола, любое государство-участник настоящего Протокола может, от своего имени или от имени любой территории, за которую оно несет международную ответственность, демонстровать настоящий Протокол путем представления письменного акта, слагаемого на хранение Генеральному Секретарю Организации Объединенных Наций.



Если денонсация получается Генеральным Секретарем первого июля любого года или до этого числа, таковая вступает в силу первого января следующего года. Если денонсация получается после первого июля, она вступает в силу как если бы она была получена первого июля следующего года или до этого числа.

#### СТАТЬЯ 10

Генеральный Секретарь Организации Объединенных Наций ставит в известность всех членов Организации Объединенных Наций и государств, не состоящих членами Организации и указанных в статьях 5 и 6, относительно всех актов о подписании или принятии Протокола, полученных в соответствии с этими статьями, а также о всех уведомлениях, полученных в соответствии со статьями 8 и 9.

#### СТАТЬЯ 11

В соответствии со статьей 102 Устава Организации Объединенных Наций, настоящий Протокол будет зарегистрирован Генеральным Секретарем Организации Объединенных Наций в день его вступления в силу.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшись, будучи должным образом на то уполномочены соответствующими правительствами, подписали настоящий Протокол.

Составлены в Париже девятнадцатого дня ноября месяца тысяча девятьсот сорок второго года в одном экземпляре, оставленном на хранение в архивах Организации Объединенных Наций, причем заверенные копии выдаются всем государствам-членам Организации Объединенных Наций и государствам, не состоящим членами Организации, указанным в статьях 5 и 6.



## PROTOCOLO

QUE SOMETE A FISCALIZACION INTERNACIONAL  
CIERTAS DROGAS NO COMPRENDIDAS  
EN EL CONVENIO DEL 13 DE JULIO DE 1931  
PARA LIMITAR LA FABRICACION Y REGLAMENTAR  
LA DISTRIBUCION DE LOS ESTUPEFACIENTES,  
MODIFICADO POR EL PROTOCOLO  
FIRMADO EN LAKE SUCCESS EL 11 DE DICIEMBRE DE 1946



NACIONES UNIDAS  
1948



**PROTOCOLO QUE SOMETE A FISCALIZACION INTERNACIONAL CIERTAS  
DROGAS NO COMPRENDIDAS EN EL CONVENIO DEL 13 DE JULIO DE 1931  
PARA LIMITAR LA FABRICACION Y REGLAMENTAR LA DISTRIBUCION DE LOS  
ESTUPEFACIENTES, MODIFICADO POR EL PROTOCOLO FIRMADO EN LAKE  
SUCCESS EL 11 DE DICIEMBRE DE 1946**

**PREÁMBULO**

Los Estados partes en el presente Protocolo,

CONSIDERANDO que los progresos de la química y de la farmacología modernas han dado por resultado el descubrimiento de drogas, especialmente de drogas sintéticas, que pueden originar toxicomanía, y que no están comprendidas en el Convenio del 13 de julio de 1931 para limitar la fabricación y reglamentar la distribución de los estupefacientes, modificado por el Protocolo firmado en Lake Success el 11 de diciembre de 1946,

DESEANDO completar las disposiciones de ese Convenio y someter a fiscalización tanto dichas drogas como los preparados y compuestos que las contengan, con objeto de limitar, por vía de acuerdo internacional, su fabricación a las legítimas necesidades médicas y científicas mundiales y reglamentar su distribución,

CONVENCIDOS de la importancia de la aplicación universal de este acuerdo internacional y de su entrada en vigor lo más pronto posible,

HAN DECIDIDO al efecto concluir un Protocolo y han convenido en las siguientes disposiciones:

**CAPÍTULO I. FISCALIZACIÓN**

**ARTÍCULO 1**

1. Todo Estado parte en el presente Protocolo, que considere que una droga utilizada o utilizable para fines médicos o científicos, y a la cual no sea aplicable el Convenio del 13 de julio de 1931, puede originar abusos y efectos nocivos análogos a los de las drogas especificadas en el párrafo 2 del artículo 1° de dicho Convenio, enviará, junto con

toda la información documental de que disponga, una notificación al efecto al Secretario General de las Naciones Unidas, quien la comunicará inmediatamente a los demás Estados partes en el presente Protocolo, a la Comisión de Estupefacientes del Consejo Económico y Social y a la Organización Mundial de la Salud.

2. Si la Organización Mundial de la Salud comprueba que la droga de que se trate puede originar toxicomanía o ser transformada en un producto que puede originar toxicomanía, dicha Organización decidirá si tal droga será sometida:

- a) al régimen establecido por el Convenio de 1931 para las drogas especificadas en el grupo I del párrafo 2 del artículo 1° de dicho Convenio; o
- b) al régimen establecido por el Convenio de 1931 para las drogas especificadas en el grupo II del párrafo 2 del artículo 1° de dicho Convenio.

3. Toda decisión o conclusión a que se haya llegado conforme al párrafo precedente será notificada sin demora al Secretario General de las Naciones Unidas, quien la comunicará inmediatamente a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros que sean partes en el presente Protocolo, a la Comisión de Estupefacientes y al Comité Central Permanente.

4. En cuanto hayan recibido la comunicación del Secretario General de las Naciones Unidas en que notifique una decisión tomada en virtud del inciso a) o b) del párrafo 2 precedente, los Estados partes en el presente Protocolo aplicarán a la droga de que se trate el régimen correspondiente dispuesto por el Convenio de 1931.

## ARTÍCULO 2

La Comisión de Estupefacientes, en cuanto reciba la notificación del Secretario General de las Naciones Unidas, comunicada en virtud del párrafo 1 del artículo 1 de este Protocolo, examinará, lo más pronto posible, si las medidas aplicables a las drogas especificadas en el grupo I del párrafo 2 del artículo 1<sup>o</sup> del Convenio de 1953 deben aplicarse provisionalmente a la droga de que se trate, en espera de la decisión o conclusión de la Organización Mundial de la Salud respecto de tal droga. Si la Comisión de Estupefacientes decide que tales medidas deben ser aplicadas provisionalmente, el Secretario General de las Naciones Unidas comunicará sin demora esta decisión a los Estados partes en el presente Protocolo, a la Organización Mundial de la Salud y al Comité Central Permanente. Dichas medidas serán entonces aplicadas provisionalmente a la droga de que se trate.

## ARTÍCULO 3

Toda decisión o conclusión a que se haya llegado en virtud del artículo 1 o del artículo 2 del presente Protocolo, podrá ser modificada, teniendo en cuenta la experiencia adquirida y conforme al procedimiento establecido en el presente capítulo.

## CAPÍTULO II. DISPOSICIONES GENERALES

### ARTÍCULO 4

El presente Protocolo no se aplica al opio en bruto, al opio medicinal, a la hoja de coca, ni al cáñamo indio, según se definen en el artículo 1<sup>o</sup> del Convenio Internacional sobre drogas heroicas firmado en Ginebra el 19 de febrero de 1925, ni al opio preparado, según se define en el capítulo II del Convenio Internacional del Opio, firmado en La Haya el 23 de enero de 1912.

### ARTÍCULO 5

1. El presente Protocolo, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, quedará abierto a la firma o aceptación de todos los Miembros de las Naciones Unidas y

de todos los Estados no miembros a los cuales haya dirigido una invitación al efecto el Consejo Económico y Social.

2. Cada uno de dichos Estados podrá:

- a) firmar sin reserva respecto a la aceptación;
- b) firmar con reserva respecto a la aceptación y aceptar ulteriormente; o
- c) aceptar.

La aceptación se efectuará mediante el depósito de un instrumento en forma, entregado al Secretario General de las Naciones Unidas.

### ARTÍCULO 6

El presente Protocolo entrará en vigor treinta días después de la fecha en que lo hayan firmado sin reserva, o aceptado con arreglo al artículo 5, veinticinco o más Estados, debiendo figurar entre ellos cinco de los siguientes: Checoslovaquia, China, Estados Unidos de América, Francia, Países Bajos, Polonia, Reino Unido, Suiza, Turquía, Unión de Repúblicas Socialistas Soviéticas y Yugoslavia.

### ARTÍCULO 7

Todo Estado que haya firmado sin reserva de aceptación, o aceptado con arreglo al artículo 5, será considerado como Parte en el presente Protocolo a partir de su entrada en vigor, o treinta días después de la fecha de tal firma o aceptación, a condición de que el Protocolo ya haya entrado en vigor.

### ARTÍCULO 8

Todo Estado podrá, en el acto de la firma, o al efectuar el depósito de su instrumento de aceptación en debida forma, o en cualquier fecha ulterior, declarar, mediante notificación dirigida al Secretario General de las Naciones Unidas, que el presente Protocolo se aplicará a todos o a cualquiera de los territorios de cuyas relaciones exteriores sea responsable; y el presente Protocolo se aplicará al territorio o territorios mencionados en la notificación, a partir de treinta días después de

la fecha en que el Secretario General de las Naciones Unidas haya recibido dicha notificación.

#### ARTÍCULO 9

A la expiración de un plazo de cinco años a partir de la fecha de entrada en vigor del presente Protocolo, todo Estado parte en el mismo podrá, en su propio nombre o en representación de cualquiera de los territorios de cuyas relaciones exteriores sea responsable, denunciarlo mediante un instrumento escrito depositado en la Secretaría General de las Naciones Unidas.

Si el Secretario General recibe la denuncia el 1º de julio o en fecha anterior de cualquier año, tal denuncia surtirá efecto el 1º de enero del año siguiente; y, si se recibe después del 1º de julio, surtirá efecto como si hubiera sido recibida el 1º de julio o en fecha anterior del año siguiente.

#### ARTÍCULO 10

El Secretario General de las Naciones Unidas notificará a todos los Miembros de las Naciones Unidas y a los Estados no miembros mencionados

en los artículos 5 y 6, todas las firmas y aceptaciones recibidas con arreglo a estos artículos, y les comunicará todas las notificaciones recibidas con arreglo a los artículos 8 y 9.

#### ARTÍCULO 11

Conforme al Artículo 102 de la Carta de las Naciones Unidas, el presente Protocolo será registrado por el Secretario General de las Naciones Unidas en la fecha de su entrada en vigor.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello, han firmado el presente Protocolo en nombre de sus respectivos Gobiernos.

HECHO en París, el día diecinueve de noviembre de mil novecientos cuarenta y ocho, en un solo ejemplar, que quedará depositado en los archivos de las Naciones Unidas y cuyas copias certificadas auténticas serán remitidas a todos los Miembros de las Naciones Unidas y a los Estados no miembros a que se refieren los artículos 5 y 6.

FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
3a Афганистан:  
POR EL AFGANISTÁN:

*W. B. ...*  
19 November 48

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
3a Argentinu:  
POR LA ARGENTINA:

*W. B. ...*  
*19 de novembre 1948 (Paris)*

FOR AUSTRALIA:  
POUR L'AUTRALE:  
澳大利亞:  
3a Australia:  
POR AUSTRALIA:

*John A. Beasley*  
19<sup>th</sup> November 1948



FOR THE KINGDOM OF BELGIUM:  
POUR LE ROYAUME DE BELGIQUE:  
比利時王國：  
За Королевство Бельгия:  
POR EL REINO DE BÉLGICA:

*ad referendum*  
*S. van Langendonck*  
*Le 17 novembre 1948.*

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利維亞：  
За Боливию:  
POR BOLIVIA:

*ag. referent*  
*Hotadent*

*17. Nov. 1948*

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西：  
За Бразилию:  
POR EL BRASIL:

*ad referendum*  
*Belarim Justiz de la + Rtoque*

*19-11-48*

FOR THE UNION OF BURMA:  
POUR L'UNION BURMAISE:  
緬甸聯邦:  
3a БИРМАРСКОЕ СОЮЗ:  
FOR LA UNIÓN BIRMANA:

Subject to acceptance by the Burma  
Parliament

Mya Sein

19th Nov. 1948

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:  
白俄羅斯蘇維埃社會主義共和國:  
3a Беларуськую Советскую Социалистическую Республику:  
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIÉLORUSSIA:

*de Krasnodar*  
19 XI 1948. *de Krasnodar*

FOR CANADA:  
POUR LE CANADA:  
加拿大:  
3a Канада:  
FOR EL CANADÁ:

*Ralph Maybank.*

19-11-48

FOR CHILE:  
POUR LE CHILI:  
智利:  
За Чили:  
POR CHILE:

*ad referendum*  
*N. Sauter*  
*19 novembre 1948*

FOR CHINA:  
POUR LA CHINE:  
中國:  
За Китај:  
POR LA CHINA:

*张*  
*克*  
*勤*  
*19*  
*11*  
*1948*

*Chang Kung Chen*  
*19 November 1948*

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥倫比亞:  
За Колумбія:  
POR COLOMBIA:

*ad referendum*  
*Klement Laubach*  
*19 novembre 1948*

FOR COSTA RICA:  
POUR COSTA-RICA:  
哥斯大黎加:  
Со Коста-Рика:  
POUR COSTA RICA:

*ad referendum*

*leventofeantel*

*19 novembre 1948*

FOR CUBA:  
POUR CUBA:  
古巴:  
So Kuby:  
FOR CUBA:

FOR CZECHOSLOVAKIA:  
POUR LA TCHÉCOSLOVAQUIE:  
捷克斯拉夫:  
So Чехословакия:  
FOR CZECHOSLOVAKIA:

*ad referendum*

*12/14/48*

*19 novembre 1948*

FOR DENMARK:  
POUR LE DANEMARK:  
丹麥:  
За Дание:  
FOR DINAMARCA:

*ad referendum*  
*H. W. Kruse*  
*19. November*

FOR THE DOMINICAN REPUBLIC:  
POUR LA RÉPUBLIQUE DOMINICAINE:  
多明尼加共和國:  
За Доминиканскую Республику:  
FOR LA REPÚBLICA DOMINICANA:

*Ad referendum*  
*J. B. Legrand*  
*11 Nov. 1948*

FOR ECUADOR:  
POUR L'ÉQUATEUR:  
厄瓜多:  
За Эквадор:  
FOR EL ECUADOR:

*Ad referendum*  
*Jorge Carrera Andrade*  
*19. November 1948*

FOR EGYPT:  
POUR L'EGYPTE:  
埃及:  
За Египет:  
POR EGIPTO:

*sous reserve d'acceptation ulterieure*

*A. M. Kautsky*  
*le 6 Decembre 1948*

FOR EL SALVADOR:  
POUR LE SALVADOR:  
薩爾瓦多:  
За Салвадор:  
POR EL SALVADOR:

*ad referendum*  
*Winton Tambof Tambo*  
*19 Novembre, 1948*

FOR ETHIOPIA:  
POUR L'ETHIOPIE:  
阿比西尼亞:  
За Ефиопия:  
POR ETIOPÍA:

FOR FRANCE:  
POUR LA FRANCE:  
法蘭西:  
За Францию:  
POR FRANCIA:

*ad referendum*  
*Pierre Cochard*  
19 novembre 1948

FOR GREECE:  
POUR LA GRÈCE:  
希臘:  
За Грецию:  
POR GRECIA:

*avec réserve de ratification*  
*C. D. Salpatri*  
7-12-1/948

FOR GUATEMALA:  
POUR LE GUATEMALA:  
瓜地馬拉:  
За Гватемалу:  
POR GUATEMALA:

*ad referendum*  
*E. H. Guzmán*  
110 novembre 1948

FOR HAITI:  
POUR HAÏTI:  
海地:  
За Гаити:  
FOR HAITI:

FOR HONDURAS:  
POUR LE HONDURAS:  
洪都拉斯:  
За Гондурас:  
FOR HONDURAS:

*Ad Referendum*  
*Thomas Davis H.*  
*Nov 19, 1945*

FOR ICELAND:  
POUR L'ISLANDE:  
冰島:  
За Исландию:  
FOR ISLANDIA:



FOR INDIA:  
POUR L'INDE:  
印度:  
3a ИИИИИ:  
FOR LA INDIA:

Get reproduced.

19.01.1945

Vijaya Lakshmi Pandit

19th November 1945.

FOR IRAN:  
POUR L'IRAN:  
伊朗:  
3a ИИИИИ:  
FOR IRAN:

FOR IRAQ:  
POUR L'IRAQ:  
伊拉克:  
3a ИИИИИ:  
FOR IRAQ:

FOR LEBANON:  
POUR LE LIBAN:  
黎巴嫩:  
За Ливан:  
POR EL LIBANO:

Charles Malik November 19, 1948  
شارك مالك 19 تشرين الثاني 1948

FOR LIBERIA:  
POUR LE LIBÉRIA:  
利比里亞:  
За Либерия:  
POR LIBERIA:

HD REFERENDUM  
Ché Koussou  
19/11/48

FOR THE GRAND DUCHY OF LUXEMBOURG:  
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:  
盧森堡大公國:  
За Великое Герцогство Люксембург:  
POR EL GRAN DUCADO DE LUXEMBURGO:

par voie d'acceptation  
Léon Helmer  
19/11/48

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥:  
За Мексико:  
POR MÉXICO:

*[Handwritten signature]*  
19-11-48

FOR THE KINGDOM OF THE NETHERLANDS:  
POUR LE ROYAUME DES PAYS-BAS:  
荷蘭王國:  
За Королевство Нидерландов:  
POR EL REINO DE HOLANDA:

*ad representationem*  
*J. H. van Roon*  
19 nov. 1948.

FOR NEW ZEALAND:  
POUR LA NOUVELLE-ZÉLANDE:  
紐西蘭:  
За Новую Зеландию:  
POR NUEVA ZELANDIA:

*James Urose*  
19/11/48

FOR NICARAGUA:  
POUR LE NICARAGUA:  
尼加拉瓜:  
3s HIRAJIYTA:  
FOR NICARAGUA:

Ad referendum  
desi maceat Dileyle  
Nov-19-1948

*[Handwritten signature]*

FOR THE KINGDOM OF NORWAY:  
POUR LE ROYAUME DE NORVÈGE:  
挪威王國:  
3s KOPORCCTHO HOPACTHIE:  
FOR EL REINO DE NORUEGA:

Subject to ratification.

*[Handwritten signature]*

19th November 1948

FOR PAKISTANI:  
POUR LE PAKISTAN:  
巴基斯坦:  
3s HAKISTAN:  
FOR EL PAKISTÁN:

Ad referendum  
Zafulla Khan

Nov: 21. 48.

FOR PANAMA:  
POUR LE PANAMA:  
巴拿馬:  
3a Ипанамэ:  
FOR PANAMÁ:

*ad referendum*

*W. L. Hefard*

*19 November, 1948*

FOR PARAGUAY:  
POUR LE PARAGUAY:  
巴拉圭:  
3a Парагвай:  
FOR EL PARAGUAY:

*ad referendum*

*C. ...*

*19 Nov. 1948*

FOR PERU:  
POUR LE PÉROU:  
秘魯:  
3a Перу:  
FOR EL PERÚ:

*ad referendum*

*J. Beck-Kennedy*

*19 Nov. 1948*

FOR THE PHILIPPINE REPUBLIC:  
POUR LA RÉPUBLIQUE DES PHILIPPINES:  
菲律賓共和國:  
За Филиппинскую Республику:  
FOR LA REPUBLICA DE FILIPINAS:

FOR POLAND:  
POUR LA POLOGNE:  
波蘭:  
За Польшу:  
FOR POLONIA:

FOR SAUDI ARABIA:  
POUR L'ARABIE SAOUDITE:  
蘇地亞拉伯:  
За Саудовскую Аравию:  
FOR ARABIA SAUDITA:



A handwritten signature in Arabic script, consisting of several fluid, connected characters, positioned to the right of the text for Saudi Arabia.

FOR SIAM:  
POUR LE SIAM:  
暹羅:  
Ss CHAM:  
FOR SIAM:

FOR SWEDEN:  
POUR LA SUÈDE:  
瑞典:  
Ss HSEDE:  
FOR SUECIA:

FOR SYRIA:  
POUR LA SYRIE:  
敘利亞:  
Ss Cypno:  
FOR SIRIA:

FOR TURKEY:

POUR LA TURQUIE:

土耳其:

За Турцию:

FOR TURQUÍA:

*Sans réserve d'acceptation: Selim Serper*  
*19 November 1948*

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAÏNE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

*Sans réserve d'acceptation*

*M. Klyachkov*  
*19 November 1948*

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦:

За Южно-Африканский Союз:

FOR LA UNIÓN SUDAFRICANA:

*G. S. Parmentier*

*8 Décembre 1948.*



FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:  
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:  
蘇維埃社會主義共和國聯邦：  
За Союз Советских Социалистических Республик:  
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

*А. Г. Горюнов*  
*19/11/48.*

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:  
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:  
大不列顛及北愛爾蘭聯合王國：  
За Соединенное Королевство Великобритании и Северной Ирландии:  
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

*P. C. Gendeballes*

*19/11/48.*

FOR THE UNITED STATES OF AMERICA:  
POUR LES ÉTATS-UNIS D'AMÉRIQUE:  
美利堅合眾國：  
За Соединенные Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:

*Subject to approval —  
Including all territories for  
the foreign relations of which  
it is responsible —*

*Willard L. Thorp*  
*19 November 1948*

FOR URUGUAY:  
POUR L'URUGUAY:  
烏拉圭:  
За Уругвай:  
FOR EL URUGUAY:

*ad referendum*

*Enriquez. Amador*

*novembre 23 de 1948*

FOR VENEZUELA:  
POUR LE VENEZUELA:  
委內瑞拉:  
За Венесуэла:  
FOR VENEZUELA:

*Ad referendum. Venezuela a cargo de  
firmanas por el Estado y el Gobierno y por  
alguna de las C. de este país.*

*[Signature]*  
*Nov 18 - 1948*

FOR YEMEN:  
POUR LE YÉMEN:  
葉門:  
За Йемен:  
FOR EL YEMEN:

FOR YUGOSLAVIA:  
POUR LA YUGOSLAVIE:  
南斯拉夫:  
За ЈУГОСЛАВИЈУ:  
FOR YUGOSLAVIA:

*ad referendum*

*Lata Nigau*

*6 19 Nov. 1948.*

FOR ALBANIA:  
POUR L'ALBANIE:  
阿爾巴尼亞:  
За АЛБАНИЈУ:  
FOR ALBANIA:

*ad referendum*

*Thanas Athala*

*19, novembre 1948*

FOR LIECHTENSTEIN:  
POUR LE LIECHTENSTEIN:  
力齊施泰因:  
Sa Jekchstejn:  
FOR LIECHTENSTEIN:

Signé sous votre d'acceptation, conformément  
à l'article 5, chiffre 2, de la loi de révision fédérale

M. F. L.

19 novembre 1948.

FOR MONACO:  
POUR MONACO:  
摩納哥:  
Sa Monako:  
FOR MONACO:

M. F. L.

19 Nov 1948 -

FOR SAN MARINO:  
POUR SAINT-MARIN:  
聖馬力諾:  
Sa San-Marino:  
FOR SAN MARINO:

M. F. L.

19 Nov 1948

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

За Швейцария:

FOR SUISA:

Signé sous réserve d'acceptation,  
conformément à l'article 5 chapitre 2,  
de la 6<sup>e</sup> partie protocolaire.

M. Zilk

19 novembre 1948

FOR ROMANIA:

POUR LA ROUMANIE:

羅馬尼亞:

За Румыния:

FOR RUMANIA:

ad referendum

M. Dragomirescu

19 November 1948

Certified true copy.  
*For the Secretary-General:*

Copie certifiée conforme.  
*Pour le Secrétaire général:*

*Assistant Secretary-General in charge of the Legal Department.  
Secrétaire général adjoint chargé du Département juridique.*

## CERTIFICATION

I hereby certify, that the attached document is a certified true copy of the Chinese, English, French, Russian and Spanish texts of the Protocol Bringing under International Control Drugs Outside the Scope of the Convention of 13 July 1931 for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, as amended by the Protocol signed at Lake Success, New York, on 11 December 1946, done in Paris on 19 November 1948, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, espagnol, français et russe du Protocole plaçant sous contrôle international certaines drogues non visées par la Convention du 13 juillet 1931 pour limiter la fabrication et réglementer la distribution des stupéfiants, amendée par le Protocole signé à Lake Success, New York, le 11 décembre 1946, fait à Paris le 19 novembre 1948, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations  
New York, June 2005

Organisation des Nations Unies  
New York, juin 2005







Certified true copy VI.13  
Copie certifiée conforme VI.13  
October 2004